

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.77261 of 2019

(On behalf of Appellant)

And

Excise Appeal No.76378 of 2018

(Arising out of Order-in-Appeal No.39/JSR/2018 dated 01.02.2018 passed by Commissioner(Appeals), Central Goods & Services Tax & Central Excise, Ranchi.)

Commissioner of CGST & Central Excise, Jamshedpur

(Division-II, Outer Circle Road,
Bistupur, Jamshedpur-831001.)

...Appellant

VERSUS

**M/s.H.V. Transmission Limited
(Now M/s.TML Drivelines Limited),**

.....Respondent

(C/o, M/s.Tata Motors Limited, TELCO, Jamshedpur.)

APPEARANCE

Shri A.Roy, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 77679/2019

FINAL ORDER NO. 76811/2019

DATE OF HEARING : 5 December 2019
DATE OF DECISION : 5 December 2019

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.Roy, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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